

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO: 3535
(ANSWERED ON 08.08.2018)

Online RTI Applications

SHRI JUGAL KISHORE:

Will the Prime Minister be pleased to state:

- a) whether the applications under the Right to Information (RTI) Act can be filed online by the Indian Nationals and if so, the details of the process;
- b) whether Non-Resident Indians (NRIs) are also eligible to file online RTI application; and
- c) if so, the procedure laid down in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)

(a): Subject to the provisions of the Act, Citizens of India can file online application under the Right to Information Act, 2005. Currently, systems of 2200 Public Authorities have been aligned to receive, process and reply to Online RTIs from the applicants.

Any applicant can visit the portal www.rtionline.gov.in and select the desired Ministry or Department under Central Government and file an Online RTI Application. A detailed user manual and Frequently Asked Questions (FAQs) are available on the website to help in filing the application. Applicant can pay the requisite fee through Online Payment in this portal and submit the RTI application.

(b) All citizens of India have the right to seek information under the provisions of RTI Act, 2005. Non-Resident Indian citizens are eligible to file RTI applications.

(c) The same process is required to be followed as mentioned in answer to part (a) of the Question.

